

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VAYAM TECHNOLOGIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vayam Technologies Limited
2.	Date of incorporation of corporate debtor	01.08.2000
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC -Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2000PLC107066
5.	Address of the registered office and principal office (if any) of corporate debtor	Thapar House , 124 , Janpath , New Delhi - 110001
6.	Insolvency commencement date in respect of corporate debtor	05.04.2022 (Hon'ble NCLT order dated 25.03.2022 was received/released on 05.04.2022)
7.	Estimated date of closure of insolvency resolution process	03.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ritu Rastogi Reg.No. IBBI/IPA-001/IP-P00204/2017-18/10393
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-1B , Flat No. 9A , Janakpuri D Block , New Delhi – 110058 Email Id: ritu_rastogi@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-1B , Flat No. 9A , Janakpuri D Block , New Delhi – 110058 Email ID : vtlcrp@gmail.com
11.	Last date for submission of claims	19.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: As in (10) above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Vayam Technologies Limited on 25.03.2022 (order was received/released on 05.04.2022) .

The creditors of M/s. Vayam Technologies Limited , are hereby called upon to submit their claims with proof on or before 19.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


RITU RASTOGI
Interim Resolution Professional
Reg.No.IBBI/IPA-001/IP-P00204/2017-18/10393

Date : 06.04.2022
Place : New Delhi